

From

Registrar General
High Court of Uttarakhand
Nainital

To

All the District Judges
Subordinate to High Court of Uttarakhand

C.L.No. 03 /UHC/Admn-B/v(a)6/2020 Dated: 18th May, 2020

Subject:- Regarding Extension of Limitation Period

Madam/Sir,

Keeping in view the lockdown declared by the Government of India on account of Covid 19 Virus, Hon'ble the Supreme Court in *Suo Moto Writ (Civil) No.3 of 2020 in Re: Cognizance for Extension of Limitation* passed following order dated 23.03.2020 regarding the limitation period:

“To obviate such difficulties and to ensure that lawyers/litigants do not have to come physically to file such proceedings in respective Courts/Tribunals across the country including this Court, it is hereby ordered that a period of limitation in all such proceedings, irrespective of the limitation prescribed under the general law or Special Laws whether condonable or not shall stand extended w.e.f. 15th March 2020 till further order/s to be passed by this Court in present proceedings.”

2. The aforesaid order of the Hon'ble Supreme Court has already been circulated vide Hon'ble High Court letter No.1776/UHC/ Admin-B/v(a)/2020 dated 21.04.2020.

3. Now, in the aforesaid matter, Hon'ble Supreme Court have passed the following order dated 06.05.2020:

“In case the limitation has expired after 15.03.2020 then the period from 15.03.2020 till the date on which the lockdown is lifted in the jurisdictional area where the dispute lies or where

the cause of action arises shall be extended for a period of 15 days after the lifting of lockdown.”

4. In continuation of the Hon'ble High Court letter No.1776/UHC/Admin-B/v(a)/2020 dated 21.04.2020, the aforesaid order is being circulated for information and necessary action.

Yours sincerely,

Sd/-

Registrar (Judicial)
For Registrar General

No. 2013 /UHC/Admn-B/V(a)6/2020

Dated: 18th May, 2020

Copy for information and necessary action to :-

- (i) Director, Uttarakhand Judicial & Legal Academy, Bhowali, Nainital
- (ii) All the Family Court Judges, State of Uttarakhand
- (iii) Chairman, Commercial Tax Tribunal, Dehradun
- (iv) Chairman, State Transport Appellate Tribunal, Dehradun
- (v) Registrar, State Consumer Redressal Commission, Dehradun
- (vi) Member Secretary, Uttarakhand State Legal Services Authority, Nainital
- (vii) Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital
- (viii) Presiding Officer, Labour Courts, Dehradun, Haridwar & Kashipur, District Udham Singh Nagar
- (ix) Presiding Officer, Food Safety Appellate Tribunal, Dehradun & Haldwani
- (x) Registrar, Public Service Tribunal, Uttarakhand, Dehradun
- (xi) Chairman, Uttarakhand Cooperative Tribunal, Dehradun
- (xii) Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun
- (xiii) Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar
- (xiv) All the Registrars of the Court.
- (xv) Joint Registrars, Deputy Registrars, Asstt. Registrars & Section Officers of the Court.
- (xvi) Computer Section of High Court with a direction to upload the same in the website of the High Court of Uttarakhand
- (xvii) Guard File

Sd/-

Registrar (Judicial)
For Registrar General